

श्री अटल बिहारी वाजपेयी : उधर से हमारे साथ खड़े हो जाते ।

अध्यक्ष महोदय : कभी-कभी एहसान भी माना करें ।

श्री अटल बिहारी वाजपेयी : मैं आपकी गाइडेंस चाहता हूँ । इस मामले को चर्चा के लिए किस तरह से उठाया जाए ?

अध्यक्ष महोदय : यह नहीं उठाया जा सकता ।

SHRI SHYAMNANDAN MISHRA (Begusarai) : I have an humble submission to make arising out of the statement made by the Prime Minister in Calcutta. On the basis of the speech that the Prime Minister was pleased to make in Calcutta (*Interruption*)

MR. SPEAKER : That was made outside the House. Inside it was disposed of.

SHRI SHYAMNANDAN MISHRA : This involves a point that we had raised. The Prime Minister has said that every party, including the Marxist Party, receives money from the capitalists, implying thereby that even if there was a donation given by Shri Goenka there was nothing unusual about it. That means that the ruling party is privy to the violation of the Company Law with regard to donations. So, it is a very serious matter now because the Prime Minister attributes it to every party. Since all of us have been saying that this is completely improper, how are you to go about it ?

MR. SPEAKER : I disposed of this matter last week.

SHRI SHYAMANDAN MISHRA : Does it not involve a question of propriety ? We make some remarks here but those remarks are not properly rebutted here.

MR. SPEAKER : They have rebutted it. They have denied everything and I went on that basis. Papers to be laid.

श्री ज्ञानि भूषण (दक्षिण दिल्ली) : इनकी पार्टी के पोस्टर किसने छापे क्या इसको भी ला कर हम यहाँ रखें ?

श्री श्यामनन्दन मिश्र : रलिये ।

The whole process of democratic election is being violated. The process of election is being vitiated. Where are we to take up this matter ?

MR. SPEAKER : Whatever it be, the motion came up here and it was disposed of last week. The matter was finished.

SHRI SHYAMNANDAN MISHRA : Would you not take notice of the matter which vitiates the process of election ?

MR. SPEAKER : This was disposed of.

SHRI SHYAMNANDAN MISHRA : Where is the forum for this ? (*Interruption*)

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12.45 hrs.

PAPERS LAID ON THE TABLE

REVIEWS AND REPORTS OF THE SHIPPING CORPORATION OF INDIA, LTD. AND HINDUSTAN SHIPYARD, LTD.,

THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAJ BAHADUR) : I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (i) of section 619A of the Companies Act, 1956 : —

- (1) (i) Review by the Government on the working of the Shipping Corporation of India Limited, Bombay, for the year 1969-70.
- (ii) Annual Report of the Shipping Corporation of India Limited, Bombay, for the year 1969-70 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon [*Placed in Library. See No. LT—3010/72.*]
- (2) (i) Review by the Government on the working of the Shipping Corporation of India Limited, Bombay, for the year 1970-71.

[Shri Raj Bahadur]

- (ii) Annual Report of the Shipping Corporation of India Limited, Bombay for the year 1970-71 along with the Audited Accounts and comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-3011/72]
- (3) (i) Review by the Government on the working of the Hindustan Shipyard Limited, New Delhi, for the year 1969-70.
- (ii) Annual Report of the Hindustan Shipyard Limited, New Delhi, for the year 1969-70 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon [Placed in Library. See No. LT-3012/72]
- (4) (i) Review by the Government on the working of the Hindustan Shipyard Limited, New Delhi, for the year 1970-71.
- (ii) Annual Report of the Hindustan Shipyard Limited, New Delhi, for the year 1970-71 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-3013/72.]

REVIEW AND ANNUAL REPORT OF HINDUSTAN LATEX LTD.

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY PLANNING (SHRI A. K. KISKU) : On behalf of Prof. D. P. Chattopadhyaya, I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :—

- (1) Review by the Government on the working of the Hindustan Latex Limited, New Delhi, for the year 1970-71.
- (2) Annual Report of the Hindustan Latex Limited, New Delhi, for the

year 1970-71 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-3014/72.]

ANNUAL REPORT OF RAJASTHAN STATE AGRO-INDUSTRIES CORPORATION, LTD., JAIPUR, ANDHRA PRADESH STATE AGRO-INDUSTRIES CORPORATION, LTD., ETC.

THE DEPUTY MINISTER IN THE MINISTRY OF AGRICULTURE (SHRI JAGANNATH PAHADIA) : On behalf of Shri Annasahib P. Shinde, I beg to lay on the Table—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :—
- (i) Annual Report of the Rajasthan State Agro Industries Corporation Limited, Jaipur, for the year ended the 31st March, 1970 along with the Audited Accounts.
- (ii) Annual Report of the Andhra Pradesh State Agro Industries Corporation Limited, Hyderabad, for the period from 5th March, 1968 to 30th June, 1969 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (iii) Annual Report of the Haryana Agro-Industries Corporation Limited, Chandigarh, for the year ending 30th June, 1970 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (iv) Annual Report of the Maharashtra Agro-Industries Development Corporation Limited, Bombay, for the year ended the 31st March, 1970 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.